

8.65 to 25.45 percent purity are estimated in Puga Valley. There is no proposal for setting up a refining unit in the area or for further exploration of these deposits at present.

**Tin Deposits in Bastar District in M. P.**

757. SHRI K. RAMAMURTHY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that large quantities of tin deposits have been found in Bastar District in Madhya Pradesh;

(b) what are the estimated deposits;

(c) whether there is any proposal to extract these deposits in the near future; and

(d) if so, whether the proposed tin mines will be in public sector?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). Occurrence of tin associated with certain pegmatites has been established in certain parts of Bastar district of Madhya Pradesh. Regional surveys by the Geological Survey of India and detailed exploration by the Department of Geology and Mining, Government of Madhya Pradesh, are still being carried out for estimation of reserves.

(c) and (d). It is premature to consider the extraction and exploitation of these deposits at this stage.

**Execution of Orders for Supply of Steel Products by TISCO, IISCO & HSL Ltd. by Private Dealers**

758. SHRI MUKHTIAR SINGH MALIK: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that TISCO, IISCO and Hindustan Steel Ltd. are not executing the orders booked by the private dealers for the supply of

various steel products manufactured by them for the last 5-6 years although earnest money had been deposited therefor;

(b) if so, the reasons therefor; and

(c) the amount of orders still pending for execution with these three units as on 1-10-1977 and steps Government propose to take to ensure that these orders are executed without any further delay?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c). The information is being collected and will be laid on the Table of the House.

**Grant of Telephone Connections/Extensions to Officers of Telephone Department**

759. SHRI MUKHTIAR SINGH MALIK: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any limit has been fixed about the number of parallel telephone connections and extensions which an officer of the Telephone Department can have at his residence and if so, what;

(b) whether any orders have been issued about the period for which an officer can retain his residential telephone with extension or otherwise while he goes on leave, placed under suspension or transferred and if so, what; and

(c) whether he is aware that very large number of officers of Delhi Telephone District are having parallel/ extensions connections and unlimited telephone cables etc. at their residence and if so, whether he will get the matter investigated and put a stop to this unhealthy practice by these officers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Parallel tele-

phone is provided under IPT Plan 101 and a maximum of 2 telephones can be connected in parallel subject to certain conditions. Plug and Socket arrangement is provided under IPT Plan 102 and a maximum of 4 sockets are permitted. Internal extensions with inter-communication facility is provided under IPT Plan 103 and a maximum of 2 extensions are permitted. External connections with communications facility is provided under IPT Plan 104; only one extension is permitted. Extension without inter-communication facility is provided under IPT Plan 105 and only 1 extension is permitted. These limits applies to official connections provided to the officer of Telephone Department as well.

(b) The Service telephone connections at the residences of the officers of the P & T are permitted to continue in the following cases.

(1) When an officer proceeds on leave and is likely to return to the same station.

(2) When an officer leaves the station on temporary transfer, and

(3) When an officer is deputed by the Department for training or other Departmental work away from the station.

The facility is allowed for a period not exceeding 6 months.

(c) This is being checked and if any non-standard or unapproved facilities are found on residential Service telephones of P & T officers, these will be terminated.

डाकघरों में कटे फटे और खराब नोटों का बदला जाना

760. श्री दयाराम शाक्य : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या डाक तार बोर्ड कटे फटे और खराब नोटों को डाकघरों के माध्यम

से बदलने की व्यवस्था करने के प्रश्न पर विचार कर रहा है ; और

(ख) यदि हां, तो इस संबंध में कब तक निर्णय ले लिया जाएगा ?

संचारद मंत्रालय में राज्य मंत्री ( श्री नरहरि प्रसाद मुखर्जी ) : (क) और (ख). डाकघरों में ऐसे करेंसी नोट स्वीकार किए जा रहे हैं जो जरा खराब या थोड़े विकृत हैं। डाकघरों में कटे फटे करेंसी नोट स्वीकार करने या बदलने का कोई प्रस्ताव नहीं है।

दुर्ग कांग्रेस समिति को 20,000 रु० की धन राशि का भुगतान

761. श्री दयाराम शाक्य : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मार्च, 1977 में तत्कालीन प्रधान मंत्री श्रीमती इन्दिरा गांधी द्वारा संबोधित की जाने वाली सार्वजनिक सभा के लिए मंच आदि का निर्माण करने के लिए भिलाई इस्पात संयंत्र ने दुर्ग कांग्रेस समिति को 20,000 रु० की धनराशि का भुगतान किया था ; और

(ख) यदि हां, तो क्या उक्त धनराशि इस बीच वसूल कर ली गई है और उक्त इस्पात संयंत्र ने इतनी बड़ी धनराशि दुर्ग कांग्रेस समिति को किस आधार पर दी थी और इस बारे में सरकार ने क्या कार्यवाही ही है?

इस्पात और खान मंत्री श्री (बीजू पटनायक) : (क) और (ख). यह सच नहीं है कि मार्च, 1977 में तत्कालीन प्रधान मंत्री श्रीमती इंदिरा गांधी द्वारा सम्बोधित की जाने वाली सार्वजनिक सभा के मंच आदि का निर्माण करने के लिए भिलाई इस्पात संयंत्र ने दुर्ग कांग्रेस समिति को 20,000 रु० की धनराशि दी थी। लेकिन मार्च, 1977